MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the issue raised by the hon. Member, Shri Ram Chander Jangra: Dr. Fauzia Khan (Maharashtra), Dr. Sasmit Patra (Odisha), Dr. Santanu Sen (West Bengal), Dr. Amar Patnaik (Odisha), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Abir Ranjan Biswas (West Bengal) and Lt. Gen. (Dr.) D.P. Vats (Retd.) (Haryana).

Dr. Amee Yajnik. The issue is, 'need to implement laws strictly in public spaces for safety and security of women.'

Need to strictly implement laws in public spaces for safety and security of women

DR. AMEE YAJNIK (Gujarat): Sir, the latest NCRB data has said that there has been a four per cent rise in crimes against women and it is talking about the data of all the States where there is domestic violence on the rise, many criminal acts on the rise and rise in violence against women. But, Sir, the most important fact is at public spaces, where women have a right to freedom and where women have access to enjoy the same rights as everyone, they cannot move freely as incidents of harassment, passing lewd remarks, modesty outraging and also committing physical violence are on the rise. We have the data on rape which I would not like to give right now but the violence against women in public spaces has a big, big detrimental effect on the development of this particular nation and economy. There have been directives from the hon. apex Court that there should be policies and there should be schemes where you have PCR vans continuously monitoring activities and you have CCTV cameras. There should be people on the road where they can always have some kind of a surveillance so that these crimes don't take place in public spaces. Sir, there have been these directives for a long time now. Many States are implementing these directives. There is very poor lighting on the footpaths and public spaces and women do not get the right protection. Sir, despite helplines and WhatsApp helpline numbers, when the victim is harassed, she does not have access to these particular helplines available to her and that is why the crimes are occurring in public spaces all the time. Sir, I request the Government, I urge through you, that they should see to it that all the strict policies, strict laws are implemented and women feel safe and secure in public spaces.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Zero Hour mention raised by the hon. Member, Dr. Amee Yajnik: Shri Jose K. Mani (Kerala), Dr. John Brittas (Kerala), Shri P. Wilson (Tamil Nadu), Shri Abir

Ranjan Biswas (West Bengal), Dr. Santanu Sen (West Bengal), Dr. Fauzia Khan (Maharashtra), Shrimati Vandana Chavan (Maharashtra), Dr. Sasmit Patra (Odisha), Dr. Amar Patnaik (Odisha), Prof. Manoj Kumar Jha (Bihar) and Shrimati Phulo Devi Netam (Chhatisgarh).

The next speaker is Dr. Anil Sukhdeorao Bonde; demand to install centralised solar dryer system in the District of Amravati to dry medicinal plants.

Demand to install centralised Solar Dryer System to dry medicinal plants in Amravati District

डा. अनिल सुखदेवराव बोंडे (महाराष्ट्र) : महोदय, अमरावती जिले में पिंपरी की लताएं लगाकर, इस पिंपरी औषधीय पौधे की खेती लंबे समय से की जाती रही है। यह वर्ष में एक बार होने वाली फसल है। यह बेल जनवरी माह में लगाई जाती है। इस बेल के लिए हेटा या पांगारा सहायक वृक्ष लगाए जाते हैं। कई बार इस पिंपरी के फलों को निकालने के बाद धूप में सुखाया जाता है, लेकिन बेमौसम बारिश से नुकसान की संभावना होती है। इस साल बेमौसम बारिश के कारण कटी हुई पिंपरी गीली हो गई, उस पर फंगस आ गई, जिससे यह औषधीय वनस्पति, पिंपरी किसी काम की नहीं रही। पिंपरी की वैली को यंत्र के माध्यम से सुखाया जाए, तो प्राकृतिक खतरे से बचा जा सकता है। आम तौर पर, 150 से 250 हेक्टेयर पर पिंपरी का उत्पादन होता है और इसे पूरे देश में आयुर्वेदिक औषधि के रूप में यूटिलाइज़ किया जाता है। सौर ऊर्जा आधारित सुखाने की मशीन से इसका बचाव किया जा सकता है। इस पिंपरी बेल के आधार के लिए हेटा और पांगारा वृक्ष लगाए जाते हैं। इसके पत्ते को जानवरों के खाद्य के रूप में उपयोग में लाया जाता है, लेकिन कुछ सालों से पांगारा के ऊपर बुरशीजन्य बीमारियाँ आ रही हैं, जिनकी वजह से ये पांगारा के वृक्ष विकसित नहीं होते हैं। उनका परिणाम पिंपरी के ऊपर भी होता है। पिंपरी वैली के ऊपर भी मर बीमारी का प्रादुर्भाव ज्यादा हो रहा है तथा वायु-जल परिवर्तन के कारण पिंपरी के उत्पाद के ऊपर भी बहुत से परिणाम देखने को मिल रहे हैं, इसलिए सरकार से विनती है कि औषधि वनस्पति, पिंपरी पर आने वाला मर रोग, आधार वृक्ष हेटा और पांगारा पर आने वाली बुरशीजन्य बीमारियाँ तथा वायु-जल के परिवर्तन से होने वाले नुकसान के लिए अधिक संशोधन किया जाए। इसके साथ ही, पिंपरी औषधि को वायु-जल के परिवर्तन पर आधारित बीमा में अंतर्भूत किया जाए, ताकि औषधि वनस्पति का उत्पादन करने वाले किसान, जो परंपरागत पिंपरी का उत्पादन कर रहे हैं, उन्हें संरक्षण मिल सके। इसका जो उपयोग आयुर्वेद में हो रहा है, वह निरंतर रहेगा और किसानों को होने वाले नुकसान को संरक्षित करने वाले बीमा के माध्यम से किसानों को बचाया जा सकेगा। मैं सरकार से अनुरोध करता हूँ कि अमरावती जिले में पिंपरी औषधीय पौधों-फलों की कटाई के बाद में सुखाने के लिए एक अभिनव योजना के रूप में सुखाने का सौर केन्द्र, सोलर ड्रायर शुरू करें और पिंपरी हवामान आधारित बीमा योजना में अंतर्भूत करें, धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Zero Hour mention raised by the hon. Member, Dr. Anil Sukhdeorao Bonde: Dr.